
(2022) 03 UK CK 0123

In the Uttarakhand High Court

Case No : Writ Petition (CRL) No. 2346 Of 2021

Akanksha Saini And Another

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 31-03-2022

Acts Referred:

Citation : (2022) 03 UK CK 0123

Hon'ble Judges : S.K. Mishra, J;R.C. Khulbe, J

Bench : Division Bench

Advocate : Avidit Noliyal, J.S. Virk, Rakesh Kumar Joshi

Final Decision : Disposed Of

Judgement

S.K. Mishra, J

1. After the order was passed by this Court on 29.12.2021, police protection was granted to the petitioners.
2. It is submitted by Mr. Avidit Noliyal, the learned counsel for the petitioners, that in the meantime, an FIR has been registered against the private respondent, but he does not have any instructions.
3. In that view of the matter, the Writ Petition is disposed of by directing the Senior Superintendent of Police, District Haridwar, to reexamine the matter, and to take a decision whether it is necessary to continue providing police protection to the petitioners, after taking intelligence from the S.H.O. concerned within 21 days. However, it is made clear that the disposal of this Writ Petition shall not be given any negative weightage.
4. In sequel thereto, all pending applications also stand disposed of.
5. Urgent certified copy of this order be issued to the parties, as per Rules.
6. A free copy of this order shall be provided to the learned Deputy Advocate General for the State Government for onward communication and early

compliance.